

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

CP No.100/2002 in
OA No.573/2001

29th Nov, 2002

Shri G.S.Walia, learned counsel for petitioner. Shri S.C.Dhawan, learned counsel for respondents.

1. Learned counsel for petitioner submits that the respondents have done nothing by way of implementing the Tribunal's order dated 31/5/2002 in OA No.573/2001. Hence this CP.

3. Noting ^{the} above facts and submissions made by learned counsel for petitioner, issue notice to alleged contemners, Respondent nos.2 and 3 as to why action should not be taken against them for disobedience of Tribunal's order, under the provisions of Contempt of Courts Act, 1971 read with Section 17 of the Administrative Tribunals Act, 1985 returnable in three weeks. Personal appearance for the present ^{is} exempted.

4. List the CP-100/2002 for orders on 3/1/2003.

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(SMT.SHANTA SHAstry)
MEMBER(A)

(SMT.LAKSHMI SWAMINATHAN)
VICE CHAIRMAN(J)

abb

3.1.2003

Learned Counsel Shri S.C.Dhawan for the Respondents bring to our notice through a copy of letter of Shri Suresh Kumar, advocate that upon a writ filed in the High Court on the Order of the O.A., the writ was admitted and stay is granted. Accordingly the Contempt Petition is consigned to the sine die list. ~~either side of the parties to the O.A. to bring to our notice any further development in the writ in the High Court.~~

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(S.L.Jain)
M(J)

(B.N.Bahadur)
M(A)